Appointment of Special Metropolitan Magistrates/Spl. Municipal Magistrates (Littering)

Applications are invited for appointment as Special Metropolitan Magistrates/Special Municipal Magistrates (Littering) under Section 18(1), Cr.P.C. These Magistrates will be required to hold court 6 days in a week either at a fixed place or as mobile court.

The candidates must possess the qualification as prescribed in Rule 3 of Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rules, 1998 which reads as under:-

3. Qualification: A person shall not be qualified for appointment as Special Metropolitan Magistrate unless he/she is a law graduate and:-
    (1) has been a District Magistrate or a Judicial Officer; or
    (2) has for a period of not less than one year exercised the powers of Sub Divisional Magistrate;
    (3) has for a period of not less than two years exercised the powers of an Executive Magistrate;
    (4) has held for a period of not less than five years a Group 'A' post on the Establishment of the High Court of Delhi or that of the Courts Subordinate thereto; or
    (5) has held, for a period of not less than five years, a Group 'A' post under the department of the Government of NCT of Delhi or the Central Government or State Government (Preference will be given to those persons who have been dealing with legal affairs or have been working in the department dealing with legal affairs); and
    (6) has not attained the age of 65 years on the date of conferment of power of Special Metropolitan Magistrate on him/her.

Explanation :- For the purpose of these rules a “law graduate” is a person who is eligible to be enrolled as an advocate.

Government servants who were dismissed or removed or retired compulsorily from service or subjected to any other penalty for misconduct etc. are not eligible for consideration.

At present there are at least 21 vacancies and the appointments shall be made in respect of the existing and anticipated vacancies that may arise during the year. A Special Metropolitan Magistrate/Special Municipal Magistrate(Littering) shall be entitled to the following honorarium and out of pocket expenses or as may be fixed by the High Court from time to time:-

- Out-of-pocket expenses: Rs.35,000/- (per month),
- Transport allowance: Rs.7,500/- (per month),
- Dress allowance: Rs.12,000/- (per annum).

Application in the prescribed form (attached herewith), duly filled in along with passport size photograph duly attested by a gazetted officer affixed thereon, attested copies of requisite documents i.e., date of birth certificate, LLB Degree and Retirement Certificate, may be submitted in the Establishment Branch, Administrative Block, Delhi High Court, New Delhi or sent by registered AD post to the Registrar General, Delhi High Court, New Delhi 110503, so as to reach on or before 16.04.2020.

Applications which are incomplete, unsigned without requisite documents and received after the due date shall be rejected summarily and no enquiry will be entertained in this regard. Only eligible and short listed candidates will be called for an interview, if any, on a date to be intimated later and no TA/DA shall be paid to the candidates for the purpose.

(Sd/-)
(MANOJ JAIN)
REGISTRAR GENERAL
1. Name (In BLOCK LETTERS)

2. Father’s Name

3. Date of Birth with present age (attach attested copy of DOB/Matriculation certificate)

4. Present Residential Address &
   (i) Telephone No.
   (ii) Mobile No.

5. Educational Qualifications

6. Date of retirement

7. Post held and the Name & Address of the department of Govt. of NCT of Delhi/Central Govt. under which working at the time of retirement.

8. (a) Whether worked as Judicial Officer/DM/SDM/Executive Magistrate and if so, the period thereof be indicated;

(b) Whether has been in service in the High Court of Delhi or in the Courts Subordinate to it and if so the period of service rendered on the post of Group ‘A’ be indicated;

(c) Whether has held a Group ‘A’ post in the department under the Govt. of NCT of Delhi or Central Govt. or State Govt. and if so the period of service rendered, the post held and the name of the department of the Govt. of NCT of Delhi/Central Govt. may be indicated.

9. (a) Whether has ever been dismissed or removed or compulsorily retired from service or subjected to any other major penalty for misconduct and if so details thereof be given;
<table>
<thead>
<tr>
<th>(b) Whether has ever been convicted and sentenced by a Court for any offence involving moral delinquency or is charged of any offence constituting moral turpitude and proceedings are pending and if so, details thereof be given;</th>
</tr>
</thead>
<tbody>
<tr>
<td>(c) Whether has ever been declared as being of unsound mind or as deaf or mute or blind or suffering from leprosy or any other contagious disease, and if so, details thereof be given;</td>
</tr>
<tr>
<td>(d) Whether has ever been adjudicated as an insolvent or an indischarged solvent and if so details thereof be given.</td>
</tr>
</tbody>
</table>

10. Are you a practicing Advocate, and if so, an undertaking be given to the effect that you will have your licence as an Advocate suspended immediately on conferment of powers of Special Metropolitan Magistrate and would do so before assumption of charge as such.

11. Whether has ever been conferred powers of Special Metropolitan Magistrate u/s 18(1) of the Cr.P.C. and if so the details thereof be given.

12. Please specify the complete address of your Controlling Authority/Office from where the ACRs/ Vigilance Clearance/ Service Record etc. can be verified.

---

**DECLARATION**

1) During the period of my appointment as Spl/MM, if I am subjected to any criminal proceedings, I shall forthwith inform the same to High Court.

2) I hereby declare that the particulars furnished by me above are correct as per my personal knowledge.

Place: 
Date: 

(SIGNATURE)

**NOTE:** Kindly furnish Attested copies of D.O.B. Certificate, LL.B. Degree and Retirement Certificate along with the application.